

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

Regn.No. 1771/1990

Date of decision: 29.03.1993

Shri Satbir Singh & Others

...Applicants

Versus

Commissioner of Police, Delhi & Others

...Respondents

For the Applicants

...Shri A.S. Grewal,
Counsel

For the Respondents

...Ms. Veena Kalra,
proxy counsel for
Mrs. Aynish Ahlawat
Counsel

CORAM:

THE HON'BLE MR. JUSTICE S.K. DHAON, VICE CHAIRMAN(J)

THE HON'BLE MR. I.K. HASOTRA, MEMBER (A)

1. Whether to be referred to the Reporters or not?

JUDGMENT (ORAL)

(of the Bench delivered by Hon'ble Mr. Justice
S.K. Dhaon, Vice Chairman(J))

The learned counsel for the applicant states that this application is not now pressed because the criminal case in which the applicants were involved has since been decided and the applicants have been discharged. It is accordingly dismissed as withdrawn.

There shall be no order as to costs.

Hasotra
(I.K. HASOTRA)
MEMBER (A)

29.03.1993

S.K.D
(S.K. DHAON)
VICE CHAIRMAN(J)
29.03.1993

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